## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI.

(3)

OA No.1326/87

Dated of decision: 10.9.92.

Sh. Satish Kumar

Applicant

versus

Lt.Governor of Delhi & Ors....

Respondents

CORAM: THE HON'BLE SH.S.P.MUKERJI, VICE-CHAIRMAN(A)
THE HON'BLE SH.T.S.OBEROI, MEMBER(J)

For the Applicant

Sh.A.S.Grewal, counsel

For the Respondents

None

## ORDER (ORAL)

(Passed by Hon'ble Sh.S.P.Mukerji, Vice-Chairman)
When the case was taken up for final hearing,
Shri A.S.Grewal, learned counsel for the applicant
appeared and produced a copy of the Memorandum dated
31.8.92 on the basis of which he stated that the
relief claimed in the OA has already been accorded
to the applicant in accordance with the said Memorandum
and that the applicant does not wish to prosecute
the OA any further. Accordingly, we dismiss the
OA as satisfied.

(T.S.OBEROI)
MEMBER(J)

(S.P.MUKERJI) VICE-CHAIRMAN(A)